

# **POLICY SCHEDULE**

| Policy Number                                                     |                    | Edelweiss Tol                      | Plan Name & UIN No<br>kio Life – Milestones Plan (WA) (UIN No. 147N024V01) |                       |                      |  |  |  |  |  |  |
|-------------------------------------------------------------------|--------------------|------------------------------------|----------------------------------------------------------------------------|-----------------------|----------------------|--|--|--|--|--|--|
| Name of the Poli                                                  | cyholder           | Date of Bir                        | th Age                                                                     |                       | Gender               |  |  |  |  |  |  |
|                                                                   |                    |                                    |                                                                            |                       |                      |  |  |  |  |  |  |
| Address                                                           |                    |                                    |                                                                            |                       |                      |  |  |  |  |  |  |
| 710101000                                                         |                    |                                    |                                                                            |                       |                      |  |  |  |  |  |  |
|                                                                   |                    |                                    |                                                                            |                       |                      |  |  |  |  |  |  |
| Name of the Life                                                  | Insured            | Date of Bir                        | rth Age                                                                    | •                     | Age Admitted         |  |  |  |  |  |  |
|                                                                   |                    |                                    | Yes                                                                        |                       |                      |  |  |  |  |  |  |
|                                                                   |                    |                                    |                                                                            |                       |                      |  |  |  |  |  |  |
| Name of the Nom                                                   | ninee              |                                    | Name of the Appointee                                                      | (in case nominee is   | a minor)             |  |  |  |  |  |  |
|                                                                   |                    |                                    |                                                                            |                       |                      |  |  |  |  |  |  |
|                                                                   |                    |                                    |                                                                            |                       |                      |  |  |  |  |  |  |
|                                                                   |                    | Policy I                           | Details                                                                    |                       |                      |  |  |  |  |  |  |
| Risk Commencement Date                                            |                    | Tolley                             | Setuns                                                                     |                       |                      |  |  |  |  |  |  |
| Policy Term                                                       |                    |                                    |                                                                            |                       |                      |  |  |  |  |  |  |
| Premium Payment Term                                              |                    |                                    |                                                                            |                       |                      |  |  |  |  |  |  |
| Policy Maturity Date                                              |                    |                                    |                                                                            |                       |                      |  |  |  |  |  |  |
| Premium Frequency                                                 |                    |                                    |                                                                            |                       |                      |  |  |  |  |  |  |
| Modal Premium                                                     |                    | Rs.                                | Rs.                                                                        |                       |                      |  |  |  |  |  |  |
| Annualized Premium  Modal Premium plus                            |                    |                                    | Rs.                                                                        |                       |                      |  |  |  |  |  |  |
| Service Tax & Educational Co                                      | 255                | ns.                                | 113.                                                                       |                       |                      |  |  |  |  |  |  |
| Premium Due Date                                                  | 233                |                                    |                                                                            |                       |                      |  |  |  |  |  |  |
| Last Premium Due Date                                             |                    |                                    |                                                                            |                       |                      |  |  |  |  |  |  |
| BENEFIT INFORMATIC Base Sum Assured                               | )N<br>: Rs.        |                                    |                                                                            |                       |                      |  |  |  |  |  |  |
| Rider Name                                                        | UIN No.            | Rider Sum Assured                  | Rider Modal Premium (incl. taxes and cess)                                 | Rider Term<br>(years) | Rider PPT<br>(years) |  |  |  |  |  |  |
| Accidental Total and<br>Permanent Disability Rider                | 147B001V02         | : Rs.                              | : Rs. incl. any u/w extra                                                  |                       |                      |  |  |  |  |  |  |
| Accidental Death Benefit<br>Rider                                 | 147B002V02         | : Rs.                              | : Rs. incl. any u/w extra                                                  |                       |                      |  |  |  |  |  |  |
| Waiver of Premium Rider                                           | 147B003V02         | : Rs.                              | : Rs. incl. any u/w extra                                                  |                       |                      |  |  |  |  |  |  |
| Term Rider                                                        | 147B004V02         | : Rs.                              | : Rs. incl. any u/w extra                                                  |                       |                      |  |  |  |  |  |  |
| Critical Illness Rider                                            | 147B005V02         | : Rs.                              | : Rs. incl. any u/w extra                                                  |                       |                      |  |  |  |  |  |  |
| Payor Waiver Benefit Rider                                        | 147B014V02         | Death  CI & ATPD  Death, CI & ATPD | : Rs. incl. any u/w extra                                                  |                       |                      |  |  |  |  |  |  |
| Canadidata I Ci                                                   |                    | TAAD DUTY AS AT 1                  | hu Day and an all the first                                                |                       | -1                   |  |  |  |  |  |  |
| Consolidated Stamp duty p                                         | oaia: ks.<< POL-ST | ויטע-אועו                          | by Pay order, vide Mudrank i                                               | receipt no: d         | ated                 |  |  |  |  |  |  |
| For and on behalf of "Edelweiss Tokio Life Insurance Company Ltd" |                    |                                    |                                                                            |                       |                      |  |  |  |  |  |  |
| Authorised Signatory                                              |                    |                                    |                                                                            |                       |                      |  |  |  |  |  |  |

We request you to go through the Policy in detail and check for the accuracy of information provided in the Policy and return the Policy

document to Us for correcting the discrepancies if any.



# <u>Edelweiss Tokio Life Insurance Company Limited</u> <u>Edelweiss House, Off. C. S. T. Road, Kalina, Mumbai – 400 098</u>

# Edelweiss Tokio Life – Milestones Plan (WA) An Anticipated Endowment Assurance Plan (with profit) UIN NO: 147N024V01

Edelweiss Tokio Life Insurance Company Limited has received a Proposal, Declaration along with Statements and the first premium from You. Both You and the Company have accepted that the said Proposal, Declaration along with Statements, reports or other documents are the basis of this contract of insurance and in consideration of and subject to receipt of due premiums as stated in the Policy Schedule, we have entered into this Policy with You which is the legal contract between You and the Company and is subject to the Terms & Conditions stated below.

**Fundamental Features of the Policy:** The fundamental features of the Policy are described briefly below for Your information and reference only. For the complete details on each of these features, please refer to the Clauses referenced below.

| Fundamental Features of the Policy                                                                                | Clause No |
|-------------------------------------------------------------------------------------------------------------------|-----------|
| Reversionary Bonus                                                                                                | 1 (a)     |
| Death Benefit: The benefit payable on the Insured's death.                                                        | 1 (b)     |
| Survival & Maturity Benefit: The benefit payable on the Insured's survival and on Maturity Date                   | 1 (c)     |
| Surrender Benefit: The conditions under which You may surrender the Policy and the benefits payable on surrender. | 1 (d)     |
| Loan under the Policy:                                                                                            | 2)        |
| Payment of Premium: Provisions relating to when and how Premium must be paid                                      | 3 (a)     |
| Grace Period                                                                                                      | 3 (b)     |
| Premium Discontinuance                                                                                            | 3 (c)     |
| Revival of the Policy                                                                                             | 3 (d)     |
| Reduced Paid up                                                                                                   | 3 (e)     |
| General Conditions: The general terms and conditions that apply under the Policy.                                 | 4         |
| Definitions: Important terms used under the Policy and the meanings ascribed to each.                             | 5         |



#### **Terms & Conditions**

#### 1) BENEFITS

## a) Reversionary Bonus

Company may declare simple reversionary bonus (as a % of sum assured) from the first policy year which will be payable either on death or maturity, whichever is earlier. Simple reversionary bonuses will accrue till the end of the policy term.

Company may also declare an interim bonus at the beginning of each financial year which will be payable either on death or maturity, whichever is earlier. Proportionate amount will be payable based on the part of the policy year completed for such policies

#### b) **Death Benefit:**

|       | When Payable                                                                                                                                          | Amount Payable                                                                                                                                                                                                                                                                                                                                                                       |
|-------|-------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| (i)   | If the Insured dies while the Policy is In Force, We will pay:                                                                                        | 100% of sum assured irrespective of the total survival benefit paid till date of death                                                                                                                                                                                                                                                                                               |
|       |                                                                                                                                                       | plus the accrued bonuses and the policy will get terminated.                                                                                                                                                                                                                                                                                                                         |
|       |                                                                                                                                                       | Any cash back amount that is paid after the date of death would be deducted from the death benefit payout. Such scenario could occur because there is a time lag between the date of death and date of intimation of death and if cash back is due in between it would be paid out since the company would not be aware of the death of the life assured due to delay in intimation. |
|       | Col                                                                                                                                                   | The minimum death benefit (sum assured plus accrued bonus till the date of death) will be at least 105% of all the premiums paid till the date of death.                                                                                                                                                                                                                             |
| (ii)  | If the Insured (whether sane or not) commits suicide within one year from the Date of inception of the Policy and while the Policy is In Force, then: | The Policy shall be void and We will pay 80% of the Premium received (excluding extra mortality premium)                                                                                                                                                                                                                                                                             |
| (iii) | If the Insured (whether sane or not) commits suicide within one year from the date of revival/reinstatement of the Policy, then                       | The Policy shall be void and We will pay the higher of "80% of<br>the Premium received (excluding extra mortality premium)<br>till the date of death" OR "surrender value available as on the<br>date of death                                                                                                                                                                       |

# c) Survival & Maturity Benefit:

| When payable                                 | Amount payable                                           |
|----------------------------------------------|----------------------------------------------------------|
| On survival of the Insured and on the Policy | Cash back (as % of Sum Assured) at various policy years, |
| being In Force, We will pay:                 | provided policy being Inforce is given below:            |



|          | Policy<br>Term | Cash I    | oack payak | ole end of p | olicy year |
|----------|----------------|-----------|------------|--------------|------------|
|          | 16             | 4         | 8          | 12           |            |
|          | Cash Back      | 20%       | 20%        | 20%          |            |
|          |                |           |            |              |            |
|          | 20             | 4         | 8          | 12           | 16         |
|          | Cash Back      | 15%       | 15%        | 15%          | 15%        |
|          |                |           |            |              |            |
|          | 25             | 5         | 10         | 15           | 20         |
|          | Cash Back      | 15%       | 15%        | 15%          | 15%        |
|          |                |           |            |              |            |
|          | 30             | 6         | 12         | 18           | 24         |
|          | Cash Back      | 15%       | 15%        | 15%          | 15%        |
| Date and | 40% of the Sun | n Assured | plus the a | ccrued bon   | uses       |

# d) Surrender Benefit:

| Conditi | ions for surrender/complete withdrawal o                                                                 | of the Policy                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |  |  |  |  |  |  |
|---------|----------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--|--|--|--|--|--|
| (i)     | You may surrender the Policy at any poir                                                                 | nt of time during the Policy Term.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |  |  |  |  |  |  |
| (ii)    | The policy will accrue surrender value if                                                                | at least 3 years full premiums have been paid.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |  |  |  |  |  |  |
| (iii)   | On surrender, the Policy shall be terminated and all the benefits under the Policy shall cease to apply. |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |  |  |  |  |  |  |
| Amoun   | nt Payable on Surrender                                                                                  |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |  |  |  |  |  |  |
|         | eipt of a written request for surrender of icy, We will pay:                                             | The higher of:  (i) Guaranteed Surrender Value; or  (ii) Special Surrender Value  Guaranteed Surrender Value  The Guaranteed Surrender Value is a sum of  i. A specific percentage (as given in the Table A) of total premiums paid (excluding rider premium and underwriting extras, if any) less any survival benefits already paid till the date of surrender.  ii. Surrender value of bonuses accrued till date of surrender.  (Surrender value of bonuses accrued till the date of Surrender = Accrued bonuses * Guaranteed Surrender Value Factor).  Special Surrender Value (SSV)  The Special Surrender Value is equal to |  |  |  |  |  |  |



(Paid-up Sum Assured + accrued bonuses till paid-up or surrender whichever is earlier – total survival benefit paid till paid-up) x Special Surrender Value Factor Where,

Paid-up Sum Assured = Sum Assured x (Number of premiums paid/ Number of premiums payable)

#### Table A:

|       | Policy Year | 1-2 | 3   | 4-7 | 8   | 9   | 10  | 11  | 12  | 13  | 14  | 15  | 16  | 17  |
|-------|-------------|-----|-----|-----|-----|-----|-----|-----|-----|-----|-----|-----|-----|-----|
|       | 16          | 0%  | 30% | 50% | 55% | 60% | 65% | 70% | 75% | 80% | 85% | 90% | 90% |     |
| _     | 20          | 0%  | 30% | 50% | 53% | 57% | 60% | 63% | 67% | 70% | 73% | 77% | 80% | 83% |
| Term  | 25          | 0%  | 30% | 50% | 52% | 55% | 57% | 59% | 62% | 64% | 66% | 69% | 71% | 74% |
|       | 30          | 0%  | 30% | 50% | 52% | 54% | 55% | 57% | 59% | 61% | 63% | 65% | 66% | 68% |
| olicy | Policy Year | 18  | 19  | 20  | 21  | 22  | 23  | 24  | 25  | 26  | 27  | 28  | 29  | 30  |
| Ф     | 20          | 87% | 90% | 90% |     |     |     |     |     |     |     |     |     |     |
|       | 25          | 76% | 78% | 81% | 83% | 85% | 88% | 90% | 90% |     |     |     |     |     |
|       | 30          | 70% | 72% | 74% | 75% | 77% | 79% | 81% | 83% | 85% | 86% | 88% | 90% | 90% |

The Guaranteed Surrender Value (GSV) factor that will be applied on accrued bonus till the date of surrender and which varies with the policy year of surrender is given in the Table below:

|                                                                      |     |     | _   |     |     |     |     |     |     |     |
|----------------------------------------------------------------------|-----|-----|-----|-----|-----|-----|-----|-----|-----|-----|
| Policy Term less Completed<br>Policy Year as on date of<br>surrender | 1   | 2   | 3   | 4   | 5   | 6   | 7   | 8   | 9   | 10  |
| Guaranteed Surrender Value<br>Factor                                 | 89% | 80% | 71% | 64% | 57% | 51% | 45% | 41% | 36% | 32% |
| Policy Term less Completed<br>Policy Year as on date of<br>surrender | 11  | 12  | 13  | 14  | 15  | 16  | 17  | 18  | 19  | 20  |
| Guaranteed Surrender Value<br>Factor                                 | 29% | 26% | 23% | 21% | 19% | 17% | 15% | 14% | 12% | 11% |
| Policy Term less Completed<br>Policy Year as on date of<br>surrender | 21  | 22  | 23  | 24  | 25  | 26  | 27  | 28  |     |     |
| Guaranteed Surrender Value<br>Factor                                 | 10% | 9%  | 8%  | 7%  | 7%  | 6%  | 6%  | 5%  | th. |     |

For example: If you have chosen a policy of term 25 years and the policy is surrendered during the 7<sup>th</sup> policy year (completed policy year 6), then the Guaranteed Surrender Value Factor applicable would be 12% corresponding to '19' in table above [25 minus 6 equal to 19]

The current Surrender Value Factor for calculation of SSV is given in the table below which varies with the policy term, and policy year of surrender. The Surrender Value Factor will be reviewed from time to time based on the experience, and any changes will be subject to prior approval of IRDA.

| Policy Term less Completed<br>Policy Year as on date of<br>surrender | 1   | 2   | 3   | 4   | 5   | 6   | 7   | 8   | 9   | 10  |
|----------------------------------------------------------------------|-----|-----|-----|-----|-----|-----|-----|-----|-----|-----|
| Special Surrender Value Factor                                       | 91% | 83% | 75% | 68% | 62% | 57% | 51% | 47% | 43% | 39% |
| Policy Term less Completed<br>Policy Year as on date of<br>surrender | 11  | 12  | 13  | 14  | 15  | 16  | 17  | 18  | 19  | 20  |
| Special Surrender Value Factor                                       | 35% | 32% | 29% | 27% | 24% | 22% | 20% | 19% | 17% | 16% |



| Policy Term less Completed<br>Policy Year as on date of<br>surrender | 21  | 22  | 23  | 24  | 25  | 26 | 27 | 28 |  |
|----------------------------------------------------------------------|-----|-----|-----|-----|-----|----|----|----|--|
| Special Surrender Value Factor                                       | 14% | 13% | 12% | 11% | 10% | 9% | 9% | 8% |  |

# 2) LOAN UNDER THE POLICY:

Loans are not allowed under the policy.

# 3) PAYMENT OF PREMIUM & DISCONTINUANCE OF PREMIUM PAYMENT

| a) | Payment of Premium:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|    | You shall pay Premium for the Premium Paying Term. The amount of Premium payable, the frequency at which it must be paid and the due dates for each installment of Premium are stated in the Schedule.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
| b) | Grace Period:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
|    | If We do not receive the Premium in full by the premium due date, then:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
|    | (i) We will allow a Grace Period of 30 days during which You must pay the Premium due in full.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |
|    | (ii) The benefits under the Policy and the Rider if any will continue to apply, during the Grace Period.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
| c) | Premium Discontinuance                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
|    | <ul> <li>(i) If the default in payment of Premium occurs during the first 3 Policy Years and if the Premium due under the Policy is not received in full within the Grace Period, the Policy shall immediately and automatically lapse and no benefits shall be payable by Us under the Policy. You will be given two years from the date of first unpaid premium to revive Your Policy.</li> <li>(ii) If the default in payment of Premium occurs after the payment of Premium for first 3 Policy Years in full and if the Premium due under the Policy is not received in full within the Grace Period, the Policy will become paid-up and benefits will continue as per the Reduced Paid-Up provisions, You will be given two years from the date of first unpaid premium to reinstate your Policy.</li> </ul> |
| d) | Revival norms:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |
|    | The Policy (and any applicable Riders) may be revived within two years from the due date of the first unpaid Premium by giving Us a written notice to revive the Policy and Payment of all overdue premiums with simple interest of 1% per month.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
|    | The revival will be effected on receipt of the proof of continued insurability and subject to medical examination if required (cost to be borne by the policyholder). On interpretation of the results if the Life is accepted by the Underwriter, only then the policy would be allowed to revive. Thus the effective date of revival is the date when these requirements are met and approved by us. The policyholder may choose to discontinue the rider premium, even though he is paying the premium pertaining to the underlying base product to which the rider is attached. In such a case of rider                                                                                                                                                                                                       |



premium discontinuance, the rider is not allowed to be revived in future. Revival would be as per Board approved underwriting guidelines. However, in case the entire policy premium (the base product and the rider) has been discontinued and the policyholder wants to revive the same then he would be allowed to revive within two years from the date of the first unpaid premium as mentioned above. Any revival of riders will be considered along with the revival of the basic policy, and not in isolation.

#### e) Reduced Paid-up:

Under the paid-up status, Your Policy will continue with the following reduced Paid-up Benefits.

- 1. On death of a policyholder, after the policy getting paid-up, We will pay
  - 100% of Paid-up sum assured
  - Sum of accrued bonuses declared till the Policy gets paid-up
- 2. No survival benefit would be payable while the policy is in reduced paid-up status.
- 3. If the Insured is alive on the Maturity Date with the policy becoming paid-up, the Maturity Benefit payable shall be equal to:
  - 100% of the Paid-up sum assured

Plus

- Sum of accrued bonuses declared till the policy gets paid-up
- Total survival benefits paid till paid-up

Note:- Paid Up Sum Assured = [Sum Assured x (Number of premiums paid/ Number of premiums payable)]

## 4) GENERAL CONDITIONS

# Free Look Period: a) You may return the Policy document to Us within 15 days\* of receipt of the Policy document if You disagree with any of the terms and conditions by giving Us written reasons for Your objection. We will refund the Premium received after deducting proportionate risk premium for the period of cover, stamp duty charges and medical expenses (if any). \*A free look period of 30 days will be offered for policies sold through distance marketing (where distance marketing means sale of insurance products through any means of communication other than in person). b) **Claim Procedure:** We shall be given written notice of the Insured's death and, upon request, We shall be provided with the following documents for Us to assess the claim: (i) Our claim form which must be duly completed; (ii)The original or a legalized copy of the death certificate; (iii)The original Policy document; (iv) Documents to establish right of a claimant in the absence of valid nomination;

(v)Any other information or documentation that We request.



You are requested to send intimation of the claim to any of Our branch offices or to Our Registered office mentioned below.

Claims Officer Edelweiss Tokio Life Insurance Company Ltd.

Edelweiss House, Off. C. S. T. Road,

Kalina, Mumbai - 400 098

Email Id: claims@edelweisstokio.in

Phone no: 1800 2121 212

#### c) Nomination as per Section 39 of the Insurance Act 1938:

Where the policyholder is also the Insured, You may at any time during the Policy Term nominate a Nominee to receive the death benefit under the Policy in the event of the Insured's death. Where the Nominee is a minor, You shall also appoint any person as Appointee to receive the money during the minority of the Nominee. We will not recognize a nomination or change in nomination until we receive Your notice in writing in the prescribed format and it will be effective only upon registering by Us. We do not accept any responsibility or express any opinion as to the validity or legality of a nomination, when recording a nomination. These nomination provisions shall not apply to any policy of life insurance to which section 6 of the Married Women's Property Act, 1874 (3 of 1874) applies or has at any time applied.

#### d) Assignment as per Section 38 of the Insurance Act 1938:

You may assign the Policy to any Party by an endorsement upon the Policy document itself or by a separate instrument signed by the assignor specifically stating the fact of assignment and duly attested. Such assignment shall be effective as against the Company from and upon the service of written notice upon the Company and the Company recording the assignment in its records. Only the entire Policy can be assigned. An assignment will automatically cancel all nominations and the assignee would be sole owner of the Policy and the assignor would cease to have any rights under the Policy in all cases except assignment in our favor. We do not accept any responsibility or express any opinion as to the validity or legality of an assignment, when recording an assignment. Assignment will not be permitted when the policy is issued under the Married Women's Property Act, 1874.

# e) Fraud/Breach of Good Faith

(i) If You or anyone acting on Your behalf fraudulent, misleading or dishonest representation in any respect, then this Policy shall be cancelled and Surrender Value if any, shall be payable (subject to Section 45 of the Insurance Act)..

#### (ii) Mis-statement of Age

If the date of birth of the Insured has been misstated, any amount payable shall be increased or decreased to the amount that would have been provided, as determined by Us, given the correct age.

If at the correct age, the Insured was not insurable under this Policy according to our requirements, We reserve the right to terminate the Policy and Surrender Value if any shall be payable (subject to Section 45 of the Insurance Act).

# (iii) Section 41 of the Insurance Act, 1938:

No person shall allow or offer to allow, either directly or indirectly, as an inducement to any person to take or renew or continue an insurance in respect of any kind of risk relating to lives or property in India, any rebate of the whole or part of the commission payable or any rebate of the premium shown on the policy, nor shall any person taking out or renewing or continuing a policy accept any rebate, except such rebate as may be allowed in accordance with the published prospectuses or tables or the insurer.

|      | Any person making default in complying with the provisions of this section shall be punishable with fine which may extend to Rs. Five hundred rupees.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
|------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|      | (iv) <u>Section 45 of the Insurance Act, 1938:</u> No policy effected before the commencement of this Act shall after the expiry of two years from the date of commencement of this Act and no coverage under this Policy effected after the coming into force of this Act shall, after the expiry of two years from the date on which it was effected, be called in question by an insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the Insured, or in any other document leading to the issue of the certificate of insurance, was inaccurate or false, unless the insurer shows that such statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the Insured and that the Insured knew at the time of making it that the statement was false or that it suppressed facts which it was material to disclose: |
|      | Provided that nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no Certificate of Insurance shall be deemed to be called in question merely because the terms of the coverage are adjusted on subsequent proof that the age of the Insured was incorrectly stated in the proposal.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |
| f)   | Currency, Governing Law & Jurisdiction                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |
|      | <ul> <li>(i) The Premiums and benefits payable under the Policy shall be payable in India and in Indian Rupees.</li> <li>(ii) The Policy and any disputes or differences arising under or in relation to the Policy shall be construed in accordance with Indian law and by the Indian courts.</li> </ul>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |
| رم م | Taxation                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |
| g)   | The tax benefits under this policy would be as per the prevailing Income Tax laws in India and any                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
|      | amendment(s) made thereto from time to time. The policyholder shall ensure compliance with tax laws prevailing from time to time in connection with this policy, withholding tax on the benefits payable under this policy and any other compliance.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
|      | We reserve the right to recover from Policyholder all levies including but not limited to Service Tax levied by the authorities on insurance transactions from time to time.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |
| h)   | Duplicate Policy Document                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |
|      |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
|      | If You lose or misplace the Policy Document then you may request us to issue You a duplicate Policy Document by giving Us written notice and making payment of fee prescribed from time to time.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
|      |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
| i)   | Document by giving Us written notice and making payment of fee prescribed from time to time.  On issue of the duplicate Policy document, the original shall automatically cease to have any legal effect and You agree to indemnify and hold Us harmless from and against any and all claims, demands, costs, expenses, awards or judgments arising from or in connection with the original Policy                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
| i)   | Document by giving Us written notice and making payment of fee prescribed from time to time.  On issue of the duplicate Policy document, the original shall automatically cease to have any legal effect and You agree to indemnify and hold Us harmless from and against any and all claims, demands, costs, expenses, awards or judgments arising from or in connection with the original Policy document or the issue of the duplicate Policy document.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |



| j) | Entire Contract                                                                                                                                                                                                                                                                                           |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|    | (i) The Policy comprises the entire contract of insurance between You and Us. We shall not be bound or be deemed to be bound by any alterations or changes, unless such changes are made by Us in writing through an endorsement.                                                                         |
|    | (ii) Notwithstanding anything contained in this Policy Document, the provisions herein shall stand altered or superseded to such extent and in such manner as may be required by any change in applicable law including but not limited to any regulations made or circulars / guidelines issued by IRDA. |

# 5) <u>DEFINITIONS</u>

| Defined Term            | Meaning                                                                                                                                                                                     |
|-------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Age:                    | age of the Insured at last birthday.                                                                                                                                                        |
| Appointee:              | the person named in the Schedule who will accept and hold in trust all amounts payable under the Policy on behalf of the Nominee if the Nominee is less than Age 18 on the date of payment. |
| Grace Period:           | a period of 30 days from the due date specified in the Schedule (same for all frequencies of premium payment) during which the Policy is considered to be inforce.                          |
| Insured:                | the person named in the Schedule whose life is insured under this Policy.                                                                                                                   |
| In Force:               | The Policy is In Force when all the due Premium payments have been received in full by Us.                                                                                                  |
| IRDA:                   | Insurance Regulatory and Development Authority.                                                                                                                                             |
| Maturity Date:          | the date specified in the Schedule on which the Policy matures.                                                                                                                             |
| Nominee:                | the person specified in the Schedule nominated in accordance with the Insurance Act 1938.                                                                                                   |
| Policy:                 | the Policy document, the Proposal Form, the Schedule and any other document attached or annexed including any endorsement attached to the Policy issued by Us.                              |
| Policy Term:            | the term in years between the Risk Commencement Date and the Maturity Date.                                                                                                                 |
| Policy Anniversary:     | the date corresponding with the Risk Commencement Date specified in the Schedule in every calendar year.                                                                                    |
| Policy Year:            | a period of one year between any of the two consecutive Policy Anniversary.                                                                                                                 |
| Premium Installment:    | the amount of premium specified in the Schedule that is payable by You in accordance with the Policy.                                                                                       |
| Premium Paying Term:    | the term in years during which the Premiums are required to be paid.                                                                                                                        |
| Proposal Form:          | the signed, dated application form and any accompanying declarations or statements submitted to Us.                                                                                         |
| Reversionary Bonus:     | additional non guaranteed benefits declared by Company from time to time, payable on death or maturity.                                                                                     |
| Risk Commencement Date: | the date on which Your rights, benefits and risk cover begin, as shown in Your Policy Schedule                                                                                              |



| Revival Period:  | the period of two consecutive years from the date of discontinuance of the Policy, during which You are entitled to revive the Policy. |
|------------------|----------------------------------------------------------------------------------------------------------------------------------------|
| Surrender:       | complete withdrawal or termination of the Policy.                                                                                      |
| Surrender Value: | means an amount, if any, that becomes payable in case of surrender of the Policy.                                                      |
| Sum Assured:     | the amount specified in the Policy Schedule.                                                                                           |
| We/Our/Us:       | Edelweiss Tokio Life Insurance Company Limited.                                                                                        |
| With Profits:    | a policy where the policyholder has an entitlement to part or all of any future surplus which arises under the contract.               |
| You/ Your:       | the policyholder named in the Schedule.                                                                                                |

<u>Interpretation</u>: In this Policy document, where appropriate, references to the singular will include references to the plural and references to one gender will include references to the other.

<u>Grievance Redressal Mechanism:</u> Grievance Redressal Mechanism has been set up by Us for the resolution of any dispute or grievances/ complaints in respect of the Policy. You are requested to submit Your written complaint at any of the below mentioned touch points:

- Toll free customer care number 1-800-2121-212 between 8 am to 8 pm on Monday to Saturday, except public holidays.
- Email us at care@edelweisstokio.in
- Write to us at Customer Care, Edelweiss Tokio Life Insurance Company Ltd, Edelweiss House, Off CST Road, Kalina, Santacruz (E), Mumbai 400098

If you are not satisfied with the response provided by any of the above touch points you may write to the Grievance Redressal Officer at <a href="mailto:complaints@edelweisstokio.in">complaints@edelweisstokio.in</a>

To further escalate the matter you may write to the Chief Grievance Redressal Officer at <a href="mailto:cgro@edelweisstokio.in">cgro@edelweisstokio.in</a>

If the complaint/grievance has still not been resolved You may any time approach the office of the Insurance Ombudsman established by the Central Government of India. The list of the Ombudsman with their addresses has been given below:

| Office of the Ombudsman | Contact Details                                           | Areas of Jurisdiction         |
|-------------------------|-----------------------------------------------------------|-------------------------------|
|                         |                                                           |                               |
| AHMEDABAD               |                                                           | Gujarat , UT of Dadra & Nagar |
|                         | 2 <sup>nd</sup> floor, Ambica House Nr. C.U.Shah College, | Haveli, Daman and Diu         |
|                         | Ashram Road,                                              |                               |
|                         | AHMEDABAD - 380 014                                       |                               |
|                         | Tel. :079-27546840 / Fax: 079-27546142                    |                               |
|                         | E-mail: ins.omb@rediffmail.com                            |                               |
|                         |                                                           |                               |
| BHOPAL                  |                                                           | Madhya Pradesh &              |
|                         | Janak Vihar Complex, 2 <sup>nd</sup> floor                | Chhattisgarh                  |
|                         | 6, Malviya Nagar, Opp. Airtel,                            |                               |
|                         | Near new market,                                          |                               |
|                         | BHOPAL (M.P.) – 462 023                                   |                               |
|                         | Tel.: 0755-2569201/02 & Fax:0755-2769203                  |                               |
|                         | E-mail: bimalokpalbhopal@airtelmail.in                    |                               |



| BHUBANESHWAR | Office of the Insurance Ombudsman, 62, Forest Park, <b>BHUBANESHWAR - 751 009</b> Tel.:0674-2596455  Fax - 0674-2596429  E-mail: ioobbsr@dataone.in                                                                        | Orissa                                                                                   |
|--------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------|
| CHANDIGARH   | Office of the Insurance Ombudsman S.C.O. No.101 – 103, 2 <sup>nd</sup> floor, Batra Building, Sector 17-D, CHANDIGARH - 160 017 Tel.: 0172- 2706468 & Fax: 0172-2708274 E-mail: ombchd@yahoo.co.in                         | Punjab , Haryana, Himachal<br>Pradesh, Jammu & Kashmir ,<br>UT of Chandigarh             |
| CHENNAI      | Office of the Insurance Ombudsman Fatima Akhtar Court , 4 <sup>th</sup> floor, 453 (old 312) Anna Salai, Teynampet, CHENNAI - 600 018 Tel. 044-24333668/5284 Fax: 044-24333664 E-mail: chennaiinsuranceombudsman@gmail.com | Tamil Nadu, UT-Pondicherry<br>Town and Karaikal (which are<br>part of UT of Pondicherry) |
| ERNAKULAM    | Office of the Insurance Ombudsman 2 <sup>nd</sup> Floor, CC 27/2603, Pulinat Building, Opp. Cochin Shipyard, M.G. Road, ERNAKULAM - 682 015 Tel: 0484-2358759 & Fax:0484-2359336 E-mail: iokochi@asianetindia.com          | Kerala , UT of (a) Lakshadweep<br>, (b) Mahe - a part of UT of<br>Pondicherry            |
| GUWAHATI     | Office of the Insurance Ombudsman Jeevan Nivesh, 5 <sup>th</sup> floor Nr. Panbazar Overbridge , S.S. Road <b>GUWAHATI - 781 001 (ASSAM)</b> Tel.: 0361-2132204/5 Fax:0361-2732937 E-mail: ombudsmanghy@rediffmail.com     | Assam , Meghalaya, Manipur,<br>Mizoram, Arunachal Pradesh,<br>Nagaland and Tripura       |
| HYDERABAD    | Office of the Insurance Ombudsman<br>6-2-46, 1 <sup>st</sup> floor, Moin Court Lane, A.C.Guards,<br>Lakdi-Ka-Pool,<br>HYDERABAD - 500 004<br>Tel. 040-65504123 & Fax: 040-23376599<br>E-mail: insombudhyd@gmail.in         | Andhra Pradesh, Karnataka and<br>UT of Yanam - a part of the UT<br>of Pondicherry        |
| KOLKATA      | Office of the Insurance Ombudsman 4 <sup>th</sup> Floor, Hindustan Building Annexe 4, C R Avenue, KOLKATA - 700 072 Tel.:033-22124346/(40) & Fax: 033-2124341 E-mail: iombsbpa@bsnl.in                                     | West Bengal , Bihar , Jharkhand<br>and UT of Andaman & Nicobar<br>Islands , Sikkim       |
| LUCKNOW      | Office of the Insurance Ombudsman Jeevan Bhawan, Phase 2, 6 <sup>th</sup> floor, Nawal Kishore Rd. Hazratganj, <b>LUCKNOW - 226 001</b> Tel.:0522-2231331                                                                  | Uttar Pradesh and Uttaranchal                                                            |



|           | Fax: 0522-2231310                                                                                                                                                                            |                   |
|-----------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------|
|           | E-mail: insombudsman@rediffmail.com                                                                                                                                                          |                   |
| MUMBAI    | Office of the Insurance Ombudsman, Jeevan Seva Annexe, 3 <sup>rd</sup> floor, S.V.Road, Santacruz(W), MUMBAI - 400 054 Tel: 022-26106928 Fax: 022-26106052 E-mail: ombudsmanmumbai@gmail.com | Maharashtra , Goa |
| NEW DELHI | Office of the Insurance Ombudsman 2/2A, Universal Insurance Bldg., Asaf Ali Road  NEW DELHI - 110 002  Tel. 011-23239633  Fax: 011-23230858  E-mail: iobdelrai@rediffmail.com                | Delhi & Rajasthan |

